

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)**

CP-127/2012

**In the matter of :
NKS Holdings (P) Limited**

..PETITIONER

**SECTION :
Under Section 391-394**

Order delivered on 09.11.2017

**Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)**

**DEEPA KRISHAN
Hon'ble Member (Technical)**

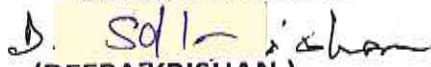
For the Petitioner	: Ms. Sayli Petiwale, Advocate
For the Respondent	: -
For the RD (N)	: Mr. Manish Raj, Company Prosecutor
For the Official Liquidator	: Ms. Niyati Channana, Advocate

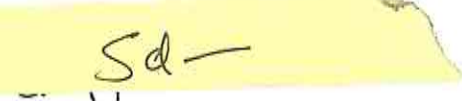
ORDER

Learned Counsel for the petitioner is present. Ld. Representatives from RD & OL are also present. Ld. Counsel for the petitioner seeks for adjournment in the matter as it has been reported that reports of RD & OL are not readily available with respect to Scheme of Amalgamation. However, it is seen from the order dated 11.9.2017 passed by the Hon'ble Principal Bench that the Company petition filed in 2012 has been transferred from the Hon'ble High Court of Delhi.

Keeping the same in mind, a short adjournment is granted finally for the petitioner to come prepared and make all the submissions.

List on 28.11.2017.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit
09.11.2017